

(d) The reasons for not issuing occupancy certificates are given below:—

(i) parties have not obtained 'D' forms which relate to bath rooms and kitchen fittings (sanitary works).

(ii) parties have not paid the compounding fees, or submitted the documents as asked for, or rectified the un-compoundable deviations required to be rectified, for the issue of occupancy certificate/completion certificates.

(e) The occupancy/completion certificates will be issued as soon as the applicants comply with the requirements communicated to them.

**Issue of Allotment Letters of Flats in Pitampura, Delhi by HUDCO**

343. SHRI F. M. KHAN: Will the Minister of WORKS AND HOUSING be pleased to state;

(a) whether it is a fact that draw of lot in respect of HUDCO flats constructed in Pitampura, Delhi took place in 1984 but the allotment letters have not been issued so far;

(b) if so, what are the reasons therefor; and

(c) by when allotment letters are likely to be issued?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOR):

(a) Yes, Sir.

(b) The flats are not ready for occupation and final cost has not been calculated.

(c) Demand-cum-allotment letters are likely to be issued in about a month's time.

**.. Evaluation IRDP**

344. SHRI PUTTAPAGA RADHAKRISHNA: Will the Minister of AGRICULTURE & RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that there has been no independent evaluation of IRDP

since its inception and if so, the reasons therefor; and

(b) whether Government propose to set up a monitoring and evaluation unit, independent specialists?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR): (a) No, Sir. The Programme Evaluation Organisation of the Planning Commission has undertaken an evaluation study of the Integrated Rural Development Programme. The data is being processed. The Reserve Bank of India and the National Bank for Agriculture and Rural Development (NABARD) have also carried out evaluations of this programme. In addition evaluation studies of this programme have been commissioned by this Department through consideration of the Government.

(b) No such proposal is under consideration of the Government.

**Indian Council of Agricultural Research's New Terminologies for Drought Hit Areas**

345. SHRI YALLA SESI BHUSHANA RAO: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that in the drought hit areas such as in Jammu and Kashmir farmers are advised to switch over to Indian Council of Agriculture Research's newly developed technologies and if so, the details thereof for Jammu and Kashmir and other States;

(b) whether the inputs for new technology, including new alternative crops, specially high quality and quantity of seeds are readily provided and freely available through Government or approved agencies and if so, the details thereof;

(c) whether top ICAR staff have visited

and Kashmir to implement drought crash contingencies plan and if so, the details thereof?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH); (a) The All India Co-ordinated Research Project on Dryland Agriculture has only one Centre in Jammu and Kashmir which is located at Rakh iDhiansar near Jammu. Technology generated at our Research Centre (Rakhi Dhiansar) has been disseminated through our bulletin, viz.. Improved Agronomic Practices for Dryland Crops in India and also through 'Field Manual on Dryland Agriculture' of the Ministry of Agriculture, Government of India.

(b) Information has been asked for from the State Government regarding inputs for new technology and wil] be placed On the Table of the House when available.

(c) The Scientists from Central Research Institute for Dryland Agriculture visited our Research Centre on 8-10th October, 1984. Implementation of the development plans is the responsibility of the State Government.

#### Unauthorised Colonics in Delhi

346. SHRIMATI RAT AN KUMAR!: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the names of the unauthorised residential colonies in the Union Territory of Delhi at present: and

(b) the names of the colonies which are likeiy to be regularised during the current year?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFUOR)-(a) and (b) The Delhi Development Authority and the Municipal Corporation of Delhi compiled a list of '607 unauthorised colonies for consideration for re-gularisation in accordance with the Government orders that residential and commercial structures constructed upt. 30-6-77 and 16-2-77 respectively may be regularised, after fitting them into a proper layout plan.

537 of these colonies have been regularised, 56 colonies have not been approved for regularisation and the cases

of balance 14 colonies are expected to be finalised in the current year.

The details are given in Annexure I & II. [See Appendix CXXXIV, Annexure No. 3.]

#### Enforcement of Central Weights and Measures Act

347. SHRI BHAGATRAM MANHAR. Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Central Weights and Measures Act though passed in 1976 has not given effect to except a few sections which came into force;

(b) what are the sections which have not yet been enforced and the reasons therefor and by when these sections are like-y to be brought into force;

(c) whether it is also a fact that the posts of Director, Weights and Measures and other top posts are lying vacant for a long time which is causing delay; and

(d) if so, by when these posts are likely to be filled up?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH):

(a) Yes, Sir.

(b) The sections of the Central Weights and Measures Act, 1976 which confer powers of the Central Government for enforcement have already been notified *vide* G.S.R. No. 620(E) dated the 26th September, 1977 and G.S.R. No. 193(E) dated the 1st April, 1980 copies of which are enclosed (*See* below) The sections which require the corresponding enforce-